

DIVISION BENCH  
COURT - II

S-4

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/602(KB)2018  
IA(I.B.C)/593(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	S.K. CONSTRUCTION VS KOHINOOR POWER PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

**Appearance (via video conferencing/physically)**

Mr. Rahul Auddy, Adv. ] For the Liquidator  
Mr. Aditya Gooptu, Adv. ]

Ms. Divya Jagga, Adv. ] For the Personal Guarantor

**ORDER**

1. Learned Counsel for the Liquidator present. Learned Counsel for the Personal Guarantor present.
2. **IA(I.B.C)/593(KB)2024:**
  - a. This application is filed by the Liquidator under Regulation 44 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of 6 months till 12<sup>st</sup> March, 2024.
  - b. The reasons for extension seeking by the Liquidator is mentioned in para 25 of this application.
  - c. This application accompanied by an affidavit of Liquidator at page 19.
  - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Liquidator. In view of the pendency of the application concerning Kohinoor Power Private Limited, before this Tribunal we grant extension for a period of 4 months from the date of order and accordingly, IA(I.B.C)/593(KB)2024 is allowed and disposed of.

- e. The Liquidator is directed to complete the whole process of liquidation mandatorily within the extended time period.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**